NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/35/2016

NAME OF THE PETITIONER(S)

: P. Krishna Moorthy & 5 Others

NAME OF THE RESPONDENT(S)

: Thirumangalam Janopakara Permanent Fund Ltd & 7

Ors

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

B. Dhanaray

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ORDER

Mr. B. Dhanaraj, Counsel for Respondent present. As seen from order dated 23.06.2017, it reveals that the Counsel for Petitioner filed a memo for withdrawing vakalat. The memo filed by the Counsel for Petitioner reveals that he made efforts to inform his client for withdrawal of vakalat and no objection for change of vakalat. But inspite of the same, the Petitioners have not taken efforts to pursue the matter. Therefore, it is clear that the Petitioners are not interested to prosecute. Therefore, the petition is dismissed in default.

S. vijagordowa (S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIO) MEMBER (JUDICIAL)

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